

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Ins) No. 127 - 128 of 2020

In the matter of:

Nityank Infrapower & Multiventures Pvt. Ltd.Appellant

Vs.

Rakesh Rathi & Ors.Respondents

Present:

Appellant: Mr. Pranjal Goyal, Mr. Abhishek Sharma and Ms. Sanjana Arora.

**Respondents: Mr. Yashvardhan and Mr. Devender Singh, Advocates for R-1.
Mr. Apoorv Shukla, Ms. Prabhleen Kaur and Ms. Ishita Farsaiya, Advocates for R-4.**

ORDER

17.03.2020: The Learned Counsel for R-1 seeks time to file Reply by tomorrow, and in this regard he is permitted to do so. For filing of Reply of R-4 (Resolution Applicant), ten days time is granted.

The copy of the Replies of the respective Respondents are directed to be served upon the Learned Counsel for the Appellant. The Appellant may file Rejoinder within ten days thereafter.

List the matter under the caption 'For Admission (After Notice)' on **13th April, 2020.**

**[Justice Venugopal M.]
Member (Judicial)**

**[KanthiNarahari]
Member (Technical)**

ha/nn